

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO. 179
ANSWERED ON 28TH JULY, 2022**

COMPLIANCE WITH AUTOMOTIVE INDUSTRY STANDARDS

***179. SHRI SANJAY KAKA PATIL:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has instructed that cash vans should comply with the minimum requirements as prescribed in the Automotive Industry Standards;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Government has taken steps to incentivise the manufacturing, approval type testing and registration of cash vans as a special purpose vehicle; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 179 ANSWERED ON 28.07.2022 ASKED BY SHRI SANJAY KAKA PATIL REGARDING COMPLIANCE WITH AUTOMOTIVE INDUSTRY STANDARDS

(a) and (b) The Ministry vide G.S.R. 153(E), dated 23rd February, 2022 has notified that the Special Purpose Vehicle, viz. Cash Vans, manufactured by Original Equipment Manufacturers, shall comply with the requirements of Automotive Industry Standard (AIS)-163, as amended from time to time.

(c) and (d) No such proposal is under consideration in the Ministry.
